

RADAR SYSTEM AT SRINAGAR AIRPORT

45. SHRI GULAM NABI UNTOO: Will the Minister of DEFENCE be pleased to state whether Government propose to equip the Srinagar air-port with the Radar system?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): Facilities of Radar equipment for aviation are being installed at Srinagar airport.

PAPERS LAID ON THE TABLE**ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE INDIAN STATISTICAL INSTITUTE, CALCUTTA AND RELATED PAPERS**

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (SHRI M. S. GURUPADASWAMY): Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report and Accounts of the Indian Statistical Institute, Calcutta, for the year 1965-66, together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-324/67.]

AUDIT REPORT (CIVIL), 1967, ON REVENUE RECEIPTS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Audit Report (Civil), 1967, on Revenue Receipts. [Placed in Library. *See* No. LT-450/67].

SCRIPT OF THE MAY DAY SPEECH OF WEST BENGAL LABOUR MINISTER IN BENGALI AND ITS ENGLISH TRANSLATION

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): Sir, I beg to lay on the Table a copy of the script of the

t [Transferred from the 22nd May, 1967].

May Day speech of the Labour Minister of West Bengal in Bengali together with an authenticated English translation. [Placed in Library. *See* No. LT-456/67.]

CLARIFICATIONS ON LAW MINISTER'S STATEMENT RE SHRI TARAPOREWALLA

SHRI BHUPESH GUPTA (West Bengal): Now clarifications on yesterday's statement. We are grateful to you, Sir, that you are allowing us to ask for clarifications on the statement made by Shri Govinda Menon yesterday in regard to Mr. Taraporewalla. There are certain very interesting things there which need to be clarified. The case was started in 1968 and it was finally disposed of in January, 1967. Therefore, Sir, from the statement it appears that the investigation went on for nearly four years and no action was taken in the interim period. Also, Sir, the hon. Minister will explain how it is that when the S.P.E. and C.B.I. were investigating this matter, four reminders had to be sent to the C.B.I. and the S.P.E. in order to get the papers sent to the Ministry. It does appear that the moment it came to the Ministry, things moved very quickly. Opinion was given in the first instance by the Law Secretary concerned, according to this statement, on the 27th of November, 1966. And the opinion was that no prosecution was advisable. By the beginning of February, everything was settled. Now I should like to know whether it is not a fact that in the interim four-year period, materials were being manipulated, documents were being removed and certain other things were being done by the party concerned. Mr. Taraporewalla, in order to prevent proper type of prosecution. Also, when the charge is one of defalcation of public funds, criminal breach of trust, etc., normally an arrest takes place. If there is a prima facie case, the person concerned is arrested and taken into custody and then after some time let